

MR. DEPUTY SPEAKER : Please sit down. In this situation a full discussion may take place.

[English]

Rule 72 says :

"The Speaker does not decide whether a Bill is constitutionally within the legislative competence of the House or not. The House also does not take a decision on the specific question of *vires* of a Bill."

SHRI RAMENDRA KUMAR (Begusarai) : Who will decide?

MR. DEPUTY-SPEAKER : I am telling you.

SHRI BASU DEB ACHARIA : The House will have to decide.

MR. DEPUTY-SPEAKER : Interpretation of Article 246 says :

"It is ultimately for courts to decide whether a legislation was within the competence of the Legislature or not."

(Interruptions)

MR. DEPUTY-SPEAKER : I have heard all of you.

(Interruptions)

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to prohibit the slaughter of cow and its progeny."

The motion was adopted.

SHRI KASHI RAM RANA : I introduce the Bill.

15.56 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL*

(Amendment of the Schedule)

[English]

SHRI BASU DEB ACHARIA (Bankura) : I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950."

The motion was adopted.

SHRI BASU DEB ACHARIA : I introduce the Bill.

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15.56 hrs.

GOVERNMENT OF UNION TERRITORY OF ANDAMAN AND NICOBAR ISLANDS BILL

[English]

SHRI BASU DEB ACHARIA (Bankura) : I beg to move for leave to introduce a Bill to provide for the creation of a Legislative Assembly for the Union Territory of Andaman and Nicobar Islands and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the creation of a Legislative Assembly for the Union Territory of Andaman and Nicobar Islands and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BASU DEB ACHARIA : I introduce the Bill.

15.57 hrs.

ACQUIRED IMMUNO DEFICIENCY SYNDROME (PREVENTIVE MEASURES) BILL *

[English]

SHRI BASU DEB ACHARIA (Bankura) : I beg to move for leave to introduce a Bill to provide for the prevention of control of spread of Acquired Immuno Deficiency Syndrome.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of control of spread of Acquired Immuno Deficiency Syndrome."

The motion was adopted.

SHRI BASU DEB ACHARIA : I introduce the Bill.

15.57½ hrs.

LAND ACQUISITION (AMENDMENT) BILL

(Amendment of Sections 11 and 23)

SHRI KASHI RAM RANA (Surat) : I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1984.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bi

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further to amend the Land Acquisition Act, 1894.

The motion was adopted.

SHRI KASHI RAM RANA : I introduce the Bill

15.58 hrs.

NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL.*

(Amendment of Section 2, etc.)

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill further to amend Narcotic Drugs and Psychotropic Substances Act, 1985

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985"

The motion was adopted.

[Translation]

DR. LAXMINARAYAN PANDEY : I introduce the Bill.

15.59 hrs.

HIGH COURT OF MADHYA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT BHOPAL) BILL *

DR. LAXMINARAYAN PANDEY (Mandsaur) Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Bhopal.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Bhopal."

The motion was adopted.

[Translation]

DR. LAXMINARAYAN PANDEY : I introduce the Bill.

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16.00 hrs.

CHILD LABOUR (PROHIBITION AND WELFARE) BILL*

SHRI RAMASHRAYA PRASAD SINGH (Jahanabad): Sir, I beg to move for leave to introduce a Bill to provide for the prohibition of child labour and to make arrangements for their education, rehabilitation and welfare.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the prohibition of child labour and to make arrangements for their education, rehabilitation and welfare."

The motion was adopted.

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : Sir, I introduce the Bill.

16.0½ hrs.

HIGH COURT OF MADHYA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT RAIPUR) BILL *

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur) : Sir, I beg to move for leave to introduce Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Raipur.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Raipur."

The motion was adopted.

[Translation]

DR. LAXMINARAYAN PANDEY : Sir, I introduce the Bill.

16.01 hrs.

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT BAREILLY) BILL*

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Sir, I beg to move for leave to introduce a Bill to provide for

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